

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. TOPKNIT PROCESSING
MILL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TOPKNIT PROCESSING MILL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29.08.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120TZ2011PTC017372
5.	Address of the registered office and principal office (if any) of corporate debtor	8/1234-U, MLR Building, Mummoorthy Nagar, Boyyampalayam, P.N Road, Tirupur-641602
6.	Insolvency commencement date in respect of corporate debtor	30.11.2019 (NCLT Order Dated 21 st November 2019 & Received by me on 30 th November 2019)
7.	Estimated date of closure of insolvency resolution process	28 th May 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	A. R. Ramasubramania Raja, IBBI/IPA-002/IP-N00635/2018-19/11982
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.3, Sundaram Brothers Layout, Opp. to All India Radio, Trichy Road, Ramanathapuram, Coimbatore – 641045 Email: arrsraja@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.3, Sundaram Brothers Layout, Opp. to All India Radio, Trichy Road, Ramanathapuram, Coimbatore – 641045 Email: arrsraja@yahoo.com
11.	Last date for submission of claims	14 th December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address:No.3, Sundaram Brothers Layout, Opp. to All India Radio, Trichy Road, Ramanathapuram, Coimbatore – 641045
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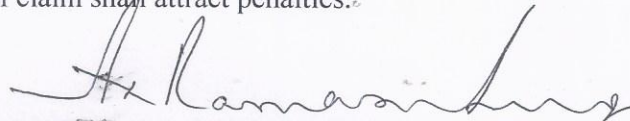
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s TOPKNIT PROCESSING MILL PRIVATE LIMITED on 21st November 2019 and the order received by me on 30th November 2019.

The creditors of M/s. TOPKNIT PROCESSING MILL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14th December 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional

A. R. Ramasubramania Raja
IBBI/IPA-002/IP-N00635/2018-19/11982

Date :30.11.2019
Place:Coimbatore

Published on "New Indian Express"

date : 02/12/19.

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